

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/3213 - 3215 / 2004 -SM[BR]

Date 23/09/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi
To :

1. M/S BOHRA SYNTHETICS (P) LTD.

2. SHRI P.C. BOHRA, DIRECTOR

3. SHRI J.P. AGAL, AUTH. SIGNATORY

G-137-142, IV TH PHASE, RIICO INDUSTRIAL AREA,
BHILWARA (RAJASTHAN)

M/S BOHRA SYNTHETICS (P) LTD.

Appellant

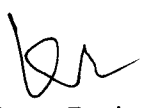
Vs

Respondent

C.C.E. JAIPUR

I am directed to transmit herewith a certified copy of Final order No. 1148 - 1150 / 2009 -SM[BR] dated 1.9.2009

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR

N.C.R.B, STATUE CIRCLE, C-SCHEME, JAIPUR

2. Adv. / Consult SHRI K.K. ANAND ADV.

A-5, BASMENT LAJPAT NAGAR -III
NEW DELHI

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46. Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

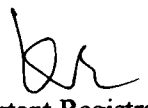
13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

16 Office Copy

17 Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Excise Appeals Nos.E/3213-3215 of 2004-SM (BR)

[Arising out of Order-in-Appeal No.242-244(RM) CE/JPR-II/2004 dated 23.03.2004
passed by the Commissioner of Central Excise (Appeals-II), Central Excise, Jaipur]

Date of Hearing/ Decision:1.9.2009

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

-
1. Whether Press Reporters may be allowed to see
CESTAT (Procedure) Rules, 1982.
 2. Whether it should be released under Rule 27 of the :
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair copy :
of the Order?
 4. Whether Order is to be circulated to the Departmental :
authorities?
-

(1)M/s. Bohra Synthetics (P) Ltd.

(2)Shri P.C. Bohra

(3)Shri J.P. Agal

...Appellants
(Rep. by None.)

Vs.

CCE, Jaipur

....Respondents
(Rep. by Shri I. Baig, SDR)

CORAM: **Hon'ble Mr. P.K. Das, Member (Judicial)**

Final Order No. 1148-1150/2009-SM(CBR)
Dated: 1.9.2009

Per P.K. Das:

None appears on behalf of the appellants. There is no application for adjournment in the file. It appears that the appellants are not interested to proceed in the matter. Accordingly, all the appeals are dismissed for non-prosecution.

Order dictated & pronounced in open court on 1.9.2009.

(P.K. Das)
Member (Judicial)

Ckp.